

**अध्यक्ष महोदय :** जवाब दिया जाये ।

**श्री हाथी :** मैं जवाब दे चुका हूँ ।

**श्री अ० सि० सहगल :** अभी आप ने बताया है कि पाच यूनिजन टैरिटरीज में प्रॉटिकल 239-ए के द्वारा आप काम कर रहे हैं । लेकिन दूसरी जो यूनिजन टैरिटरीज है उन में कांस्टीट्यूशन को बदल करके कब तक आप का काम करने का विचार है ? वहां पर कब तक आप कांशिश करेंगे कि 239-ए के मुताबिक कार्य हो ?

**श्री हाथी :** ऐसा तो अभी कोई इरादा नहीं है ।

**Shri Hari Vishnu Kamath:** Is the House to understand that the proposal made by the Prime Minister to the Chief Minister of Goa, Shri Bhandarkar, in July-August last with regard to general elections in the near future to decide the future of Goa, the proposal which virtually shattered to smithereens the Glass House at Bangalore—has been finally shelved because of the emergency, because of the conflict with Pakistan or for other reasons, and is there a similar proposal for Pondicherry also?

**Shri Shankre:** Or, is it that too many glasses were broken at Bangalore?

**The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri):** Well, of course, these decisions are neither modified nor changed on account of the shattering of glasses or breaking of glasses—I may assure the hon. Member about that. Perhaps, the hon. Member from Goa is rather frightened of it more than we. But it is true that on account of the emergency we felt that this matter could be postponed for the time being.

**Shri Hari Vishnu Kamath:** What about Pondicherry?

**Shri Lal Bahadur Shastri:** That question has not arisen at all.

**Mr. Speaker:** Next Question—Shri Yashpal Singh.

**Shri Yashpal Singh:** Char Dow Shoonya.

**The Minister of Education (Shri M. C. Chagla):** Question No. 420.

**An hon. Member:** Four Twenty (Interruptions).

**Mr. Speaker:** Order, order.

**अध्यक्ष महोदय :** 420 में ही क्यों सब इंटररेस्टिड है ? हर तरफ से आवाज आने लग गई है ।

**श्री हुकम चन्द कश्यप :** चीज ही ऐसी है ।

**Dr. L. M. Singhal:** Sir, it would be best to abolish this number from the Question List altogether.

**Mr. Speaker:** No, no; rather the Members should detach themselves of the idea that lies under that.

**Shri M. C. Chagla:** Sir, I appreciate that there is a bad odour about this number, but I cannot help it.

#### India Office Library

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\*420. **Shri Yashpal Singh:**  
**Shri Bhanu Prakash Singh:**  
**Shri M. L. Dwivedi:**  
**Shri S. C. Samanta:**  
**Shri Vidya Charan Shukla:**  
**Shri D. C. Sharma:**

Will the Minister of Education be pleased to state:

(a) the progress so far made in getting the India Office Library shifted from London and the difficulties in bringing the same to India; and

(b) the time by which it is expected to be brought to India?

**The Minister of Education (Shri M. C. Chagla):** (a) Attention of the hon'ble Members is invited to my reply to Starred Question No. 203 on 25th August, 1965. No progress has been made since then.

(b) It is impossible to hazard a guess at this juncture.

**श्री यशपाल सिंह :** यह सवाल इतना लम्बा चला जा रहा है और इतने दिनों में झगड़ा होता आ रहा है, तो इस में जो देर हो रही है वह ब्रिटेन की वजह से हो रही है या पाकिस्तान की वजह से हो रही है ?

**Shri M. C. Chagla:** I am very happy to tell this House that this is one issue, perhaps the only issue, on which Pakistan and India are agreed. The difficulty, which is mainly procedural, has been caused by the United Kingdom. I have been looking into this matter ever since I was High Commissioner in London. I have pursued it here also. There has been considerable delay. I thought there were administrative delays only in our country but I find the delays in the United Kingdom are even worse.

**श्री यशपाल सिंह :** जब कि यह प्रयोजन भ्रम चुका है कि चाहे तो वह फिल्म्स रख ले या प्रारिजिनल बुक्स रख लें फिर भी देर हो रही है तो ग्रेट ब्रिटेन कर रहा है या किसी और वजह से है ।

**श्री मु० क० चागला :** यह देर ग्रेट ब्रिटेन की वजह से हो रही है ।

**श्री यशपाल सिंह :** मंत्री महोदय ने बतलाया कि ब्रिटेन में भी प्रशासनिक देरियां होती हैं कामों में । तो मैं जानना चाहता हूँ कि यह कार्य प्रशासनिक देरी के कारण रुका हुआ है या ब्रिटिश सरकार जान बूझ कर रोके हुए है शरारत की वजह से ?

**श्री मु० क० चागला :** इस में शरारत की बात नहीं है । ग्रेट ब्रिटेन ने प्रिंसिपल कबूल कर लिया है । लेकिन कुछ प्रोसीजरल मुश्किल है ।

**Shri Vidya Charan Shukla:** This matter has been pending since 1957. May we know the procedural difficulties which are holding up the decision in this matter and which have been

brought to our notice by the British Government?

**Shri M. C. Chagla:** I ought to be quite frank with the House and I am prepared to tell the House what the position is. At the start the United Kingdom took up the impossible position that the property of the India Office Library vested in that Government. Both ourselves and Pakistan strongly objected to it. Then, ultimately, after a great deal of negotiations, the United Kingdom Government agreed that the question of the right to this Library should be referred to a Tribunal. The Tribunal was decided upon. There were to be three members to be selected from the Privy Council. Then the difficulty was who should select them—whether the Lord Chancellor or India, Pakistan and the United Kingdom. Even on that there was not much difficulty. Then the question was what should be the terms of reference to this Tribunal. Well, that also is more or less settled. Then the next question was about a section in the India Office Library containing books belonging to Nepal and another section containing books belonging to Burma. The United Kingdom Government wanted to keep out any adjudication with regard to this. We were prepared to agree, but Pakistan said that we must decide the whole question. We agreed with Pakistan. Now the only difficulty that remains is what is the law that the Tribunal should apply. We suggested that it should be left to the Tribunal. But the United Kingdom say that their law officers have suggested that this cannot be done and that we must decide what the law should be. I have evolved a formula and I have written to the Pakistan High Commissioner on the 22nd July whether they will accept the formula which we have evolved, and I have got a reply on the 26th of July that the matter was under consideration. We are now in November and we have received no reply. I have written to our High Commissioner in London to approach the Commonwealth Secretary and request him to approach

Pakistan and find out whether they agree with this formula or they have another formula to suggest. But there has been no reply. So, as far as this side is concerned, we are pursuing the matter very vigorously.

**Shri D. C. Sharma:** What is the formula that the hon. Minister has proposed and what is holding up the implementation of that formula by the Pakistan and United Kingdom Governments?

**Shri M. C. Chagla:** Since this matter is under negotiation I do not think it will be right to tell the House what the formula is. But it is not being held up either by the United Kingdom or by Pakistan. I have received no reply from Pakistan. The United Kingdom Government also have sent no reply as to whether they accept the formula suggested by me as to the law that should be applicable to decide the ownership of the India Office Library.

#### Japanese Petro-chemical Experts

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- \*421. **Shri S. C. Samanta;**  
**Shri Subodh Hansda;**  
**Shri M. L. Dwivedi;**  
**Shri Yashpal Singh;**  
**Shri Onkar Lal Berwa;**  
**Shri Brij Raj Singh;**  
**Shri Gokaran Prasad;**  
**Shri Madhu Limaye;**  
**Shri D. D. Puri;**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the report of the six-man Japanese Petro-Chemical Experts' Team has been received; and

(b) if so, the main recommendations thereof?

**The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan):** (a) and (b). I shall refer to the answer given to Question No. 493 dated 8th September, 1965, wherein it was stated that the survey team organised in 1964 by Japan Consulting Institute to study development of petro-chemical industries in India

had submitted its report to the Indian Investment Centre.

**Shri S. C. Samanta:** May I know whether the survey team visited all the oil-producing areas in India where there are possibilities of petro-chemical industries being fruitful?

**Shri Alagesan:** They visited most of the places. They went to Koyali in Gujarat, Bombay, Cochin, Madras etc.

**Shri S. C. Samanta:** May I know whether Indian experts were associated with them or were they consulted?

**Shri Alagesan:** They had talks with our experts of the Oil and Natural Gas Commission and others in the country as well.

**श्री यशपाल सिंह :** प्रश्न तक जो एक्सप्लोरेशन हुआ है उस में ऐसा होता रहा है कि वह लोग घा कर के हमारा काम पर हस्त कान्ते हैं और कोई भी जिम्मेदारी नहीं लेता है। तो क्या सरकार अब उन को इस काम के लिये मजबूर करेगी कि जो लोग काम की जिम्मेदारी ले सकें उन के साथ बातचीत की जायेगी? यहाँ बार-बार करौड़ रुपये खर्च हो जाता है और वह कहते हैं कि "एक्सप्लोरमेंट फेल्ड", तो सरकार इस के लिये क्या उपाय कर रही है?

**Shri Alagesan:** Exploration is being done by the ONGC with Russian assistance and by Oil India. There is no question of taking any responsibility. Both these organisations are responsible for exploration and results are produced.

**श्री मधु लिमये :** क्या यह बात सही है कि सरकार ने वादा किया था कि बरौनी में रासायनिक खाद का तब तक पेट्रो-केमिकल उद्योगों का समूह बनाया जायेगा। यदि यह बात सही है तो क्या आपने, विशेषज्ञों ने इस के बारे में कोई मुझाव दिया है, या क्या उन को मुझाव देने के लिये कहा गया है?